

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1966

TO BE ANSWERED ON THURSDAY, THE 5TH MAY, 2016

Commercial Courts

1966. SHRI NARANBHAI KACHHADIYA:
SHRI CHANDRA PRAKASH JOSHI:
SHRI ARJUN MEGHWAL:
SHRI P.P. CHAUDHARY :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 and the Arbitration and Conciliation (Amendment) Act, 2015 have been implemented and if so, the details and the present status thereof;
- (b) the details of courts established/proposed to be established under the said Acts in the country, State/UT-wise;
- (c) whether the cases under the said Acts have been transferred to the designated courts and if so, the details thereof; and
- (d) the time by which such courts are likely to be established under the said Acts in the country?

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)

(a) to (d) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 and the Arbitration and Conciliation (Amendment) Act, 2015 were notified on 1st January 2016. Both these Acts have been deemed to have come into force on 23rd October 2015. Delhi and Bombay High Courts have already taken steps for constitution of Commercial Division and Commercial Appellate Division in the respective High Courts. As provided in Section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, it is for the State Governments to constitute commercial courts at District level after consulting with the concerned High Court.